

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 44/82-ALC4/2007 MEETING DATE : 04.03.2008

The Meeting No.44/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products was held on **04.03.2008** under the Chairmanship of Shri Sanjay Rastogi in his chamber.

At the outset minutes of Norms Committee Meeting No16/08 dated 21.08.2007, 17/08 dated 28.08.2007, 18/08 dated 06.09.2007, 19/08 dated 11.09.2007 and 20/08 dated 18.09.2007 were ratified by the Committee.

Case No.B-571	M/S Alliance Laboratories Ltd
Norms Committee Meeting No.44/08	F.No.01/82/50/424/AM08 F.No.01/83/50/1037/AM08
Meeting Date: 04.03.2008	RLA F.No.
Adv.Lic.No.0310430399 dated 23.05.2007 Adv.Lic.No.0310441279 dated 30.08.2007	
Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Shri Nikunj Kanakia, Director of the company appeared for personal hearing before the Committee and explained the case. He informed the Committee that they will be importing only one item namely Dioxabicyclo Octan. He also informed the Committee that both the firm Alliance Laboratories and Om Shree Pharma are sister concerns and they have obtained advance licences against individual export orders. Committee after hearing representative of firm decided to call the following information/documents within 15 days:- i) Complete chemistry as per Appendix 33. ii) Copy of export orders. iii) An undertaking that they will be exporting only one item. Accordingly, case was deferred for six weeks.	

Case No.B-572	M/S Om Shree Pharma Pvt. Ltd.
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Norms Committee Meeting No.44/08	F.No.01/83/50/1378/AM07
Meeting Date: 04.03.2008	RLA F.No.03/95/40/1605/AM07
Adv.Lic.No.0310424623 dated 27.03.2007	
Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Shri Nikunj Kanakia, Director of the company appeared for personal hearing before the Committee and explained the case. He informed the Committee that they will be importing only one item namely Dioxabicyclo Octan. He also informed the Committee that both the firm Alliance Laboratories and Om Shree Pharma are sister concerns and they have obtained advance licences against individual export orders. Committee after hearing representative of firm decided to call the following information/documents within 15 days:- 1. Complete chemistry as per Appendix 33. 2. Copy of export orders. 3. An undertaking that they will be exporting only one item. Accordingly, case was deferred for six weeks.	

Case No.B-573	M/S Om Shree Pharma Pvt. Ltd.
Norms Committee Meeting No.44/08	F.No.01/83/50/1267/AM07
Meeting Date: 04.03.2008	RLA F.No.03/95/40/1424/AM07
Adv.Lic.No.0310420407 dated 21.02.2007	
Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Shri Nikunj Kanakia, Director of the company appeared for personal hearing before the Committee and explained the case. He informed the Committee that they will be importing only one item namely Dioxabicyclo Octan. He also informed the Committee that both the firm Alliance Laboratories and Om Shree Pharma are sister concerns and they have obtained advance licences against individual export orders. Committee after hearing representative of firm decided to call the following information/documents within 15 days:- 1. Complete chemistry as per Appendix 33. 2. Copy of export orders. 3. An undertaking that they will be exporting only one item. Accordingly, case was deferred for six weeks.	

Case No.B-574	M/S Om Shree Pharma Pvt. Ltd.
Norms Committee Meeting No.44/08	F.No.01/83/50/725/AM08
Meeting Date: 04.03.2008	RLA F.No.03/95/40/230/AM08
Adv.Lic.No.0310432141 dated 08.06.2007	
Committee considered case as per agenda for ratification of norms for export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Shri Nikunj Kanakia, Director of the company appeared for personal hearing before the Committee and explained the case. He informed the Committee that they will be importing only one item namely Dioxabicyclo Octan. He also informed the Committee that both the firm Alliance Laboratories and Om Shree Pharma are sister concerns and they have obtained advance licences against individual export orders. Committee after hearing representative of firm decided to call the following information/documents within 15 days:- 1. Complete chemistry as per Appendix 33. 2. Copy of export orders. 3. An undertaking that they will be exporting only one item. Accordingly, case was deferred for six weeks.	

1	Case No.:205/21/82-ALC4/2007	Party Name:IGOR PHARMACHEM LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/82/050/00268/AM06/	RLA File : 09/24/040/00086/AM06/	Lic.No/Date:0910023219 21.06.2005	Defer Date:08.04.2008
	Decision :Committee considered case as per agenda for ratification of norms for export product 2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate under para 4.7 of HBP. Committee decided to hand over file to representative of PI Division present in meeting for his comments. Accordingly, case was deferred for four weeks.			

2	Case No.:304/24/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Approved
	HQ File : 01/83/050/00338/AM07/	RLA File : 03/95/040/00320/AM07/	Lic.No/Date:0310387182 28.06.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate and Artemether under para 4.7 of HBP.			

Committee in light of its earlier decision taken in its 09/08 meeting held on 03.07.2007 vide Case No.A-207 and 22/82 meeting held on 04.10.2007 vide case No.242/24/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Import item	Qty. allowed per unit of export product
Artemether	1kg.	Artemisinin	1.50kg/kg
Artesunate	1kg.	Artemisinin	0.9259kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:17/20/83-ALC1/2006	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Approved
HQ File : 01/83/050/00421/AM07/	RLA File : 03/95/040/00391/AM07/	Lic.No/Date:0310389037 12.07.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Quinine Hydrochloride under para 4.7 of HBP.

Committee in light of DGFT report dated 31.03.2005 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import item	Qty. allowed per unit of export product
Quinine Hydrochloride	1kg.	1.	Cinchona Bark	29kg/kg
		2.	Toluene	34.30kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

4	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/82/050/00593/AM07/	RLA File : 08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:22.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Carbethoxy Ethylidene Triphenyl Phosphorane under para 4.7 of HBP.

Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.

Case No.:327/24/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Approved
HQ File : 01/83/050/00639/AM07/	RLA File : 03/95/040/00704/AM07/	Lic.No/Date:0310398652 07.09.2006	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product Artesunate under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 22/82 meeting held on 04.10.2007 vide case No.242/24/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Import item	Qty. allowed per unit of export product
Artesunate	1kg.	Artemisinin	0.9259kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Approved
HQ File : 01/87/050/00758/AM07/	RLA File : 03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product Choline Bitartrate-FCC-V/USP (with 1% Silicon dioxide) under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 01/08 meeting held on 09.05.2007 vide Case No.A-009 in the case of M/S Bajaj Healthcare and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per

details below or as applied by firm whichever is lower.

Export product	Export Quantity	Import item	Qty. allowed per unit of export product
Choline Bitartrate USP Coated	1kg.	L(+)Tartaric Acid	0.775kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:1/42/83-ALC1/2006	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
HQ File : 01/83/050/00936/AM07/	RLA File : 09/24/040/00218/AM07/	Lic.No/Date:0910028286 21.11.2006	Defer Date:08.04.2008

7 Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Benzisoxazole-3-methane sulfonic acid sodium salt under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

8 Case No.:524/24/87-ALC1/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Approved
HQ File : 01/87/050/00818/AM07/	RLA File : 13/24/040/00023/AM07/	Lic.No/Date:1310023360 13.12.2006	

Decision : Committee considered case as per agenda for ratification of norms for export product Glucosamine Chondrotin Granules under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 10.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Glucosamine	1kg.	1.	Glucosamine	0.538kg/kg

Chondrotin granules		2.	Chondrotin Sulphate USP	0.473kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.:8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
HQ File : 01/83/050/01379/AM07/	RLA File : 03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:22.04.2008
9 Decision : Committee considered case as per agenda for ratification of norms for export product 8-Quinolium under para 4.7 of HBP.			
Committee decided to call for end use of export product alongwith all technical details as per Appendix 33 from firm. Accordingly, case was deferred for six weeks.			

Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Transferred to Different Section
HQ File : 01/85/050/00259/AM07/	RLA File : 03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	
10 Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin-Mineral Food Supplement Sprinkle under para 4.7 of HBP.			
Committee decided to transfer case to DES-VI as export product pertains to Food Sector.			

Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Withdrawn
HQ File : 01/83/050/00016/AM08/	RLA File : 04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007	
11 Decision : Committee considered case as per agenda for ratification of norms for export product Allylestrenol under para 4.7 of HBP.			
Committee decided to withdraw case as case has already been considered in its 43/08 meeting.			

12	Case No.:33/9/82-ALC4/2007	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/82/050/00044/AM08/	RLA File : 05/24/040/00826/AM07/	Lic.No/Date:0510203948 22.05.2007	Defer Date:22.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product White Sugar Globuli (Unarzneiliche Globuli) under para 4.7 of HBP. Committee decided to remind Directorate of Sugar for their comments. Accordingly, case was deferred for six weeks.				

13	Case No.:1615/26/80-ALC2/2007	Party Name:GALAXY LABORATORIES PVT LTD.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/80/050/00382/AM08/	RLA File : 03/94/040/00481/AM08/	Lic.No/Date:0310439794 17.08.2007	Defer Date:22.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Furfurylamine under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.				

14	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01102/AM08/	RLA File : 07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date:22.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Calcium Levulinate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.				

15	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01095/AM08/	RLA File : 09/24/040/00207/AM08/	Lic.No/Date:0910031380	Defer Date:22.04.2008

		03.09.2007	08
Decision : Committee considered case as per agenda for ratification of norms for export product Ethoxy Acetylene 50% WT/WT of Hexanes under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.			

16	Case No.:34/27/83-ALC1/2007	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01108/AM08/	RLA File : 09/21/040/00119/AM08/	Lic.No/Date:09100314 04 05.09.2007	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Methoxide Solution 25% under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.			

17	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01109/AM08/	RLA File : 34/24/040/00089/AM08/	Lic.No/Date:34100195 70 05.09.2007	Defer Date: 22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Di Ethyl Amino Ethyl Chloride hydrochloride under para 4.7 of HBP. Committee decided to refer the case to PC-III for confirmation whether export product is a SCOMET item. Accordingly, case was deferred for six weeks.			

18	Case No.:43/27/83-ALC1/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Rejected
	HQ File : 01/83/050/01117/AM08/	RLA File : 34/24/040/00110/AM08/	Lic.No/Date:34100195 73 06.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Venlafaxine Hydrochloride Extended Release			

Pellets Stage 1 under para 4.7 of HBP.

Committee observed that firm was requested to furnish complete description of export product along with copy of DML vide letter dated 04.02.2008, but same has not been received. Committee, therefore, decided to close the case.

RA concerned may take further necessary action as per above decision of Norms Committee.

19	Case No.:68/27/83-ALC1/2007	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01142/AM08/	RLA File : 03/94/040/00531/AM08/	Lic.No/Date:03104423 31 10.09.2007	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethisterone under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

20	Case No.:73/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01147/AM08/	RLA File : 03/95/040/00440/AM08/	Lic.No/Date:03104424 37 11.09.2007	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2[(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.			

21	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01146/AM08/	RLA File : 03/95/040/00570/AM08/	Lic.No/Date:03104424 36 11.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP.			

Committee decided to withdraw case as case has been considered in its 41/08 meeting held on 03.03.2008.

22	Case No.:101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01175/AM08/	RLA File : 26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date:18.03.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hydrochloride Solid under para 4.7 of HBP. Committee decided to defer case for two weeks for comments of PI Division.				

23	Case No.:153/27/83-ALC1/2007	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01227/AM08/	RLA File : 34/24/040/00139/AM08/	Lic.No/Date:3410019697 25.09.2007	Defer Date:22.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Benzyl Acetone (Jastone) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.				

24	Case No.:162/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01236/AM08/	RLA File : 09/24/040/00148/AM08/	Lic.No/Date:0910031616 26.09.2007	Defer Date:22.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Frusemide under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.				

25	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
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HQ File : 01/83/050/01237/AM08/	RLA File : 09/24/040/00145/AM08/	Lic.No/Date:09100316 18 26.09.2007	Defer Date:22.04.20 08
Decision : Committee considered case as per agenda for ratification of norms for export product Folic Acid under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

Case No.:14/30/83- ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:44/82- ALC4/2007 04.03.2008	Status:Case Deferred
HQ File : 01/83/050/01383/AM08/	RLA File : 34/24/040/00157/AM08/	Lic.No/Date:34100198 69 18.10.2007	Defer Date:22.04.20 08
26	Decision : Committee considered case as per agenda for ratification of norms for export product L(-)Di-P-Toluoyl Tartaric Acid under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.		

Case No.:9/28/82- ALC4/2007	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:44/82- ALC4/2007 04.03.2008	Status:Cas e Rejected
HQ File : 01/82/050/00243/AM08/	RLA File : 13/24/040/00022/AM08/	Lic.No/Date:13100252 78 31.10.2007	
27	Decision : Committee considered case as per agenda for ratification of norms for export product Meropenem Injection USP 1gm Potency 100% (+/- 5%) under para 4.7 of HBP. Committee observed that firm was requested to furnish Actual potency of import item, copy of Bill of Entry, Test Report from Foreign Supplier and Copy of relevant DML vide letter dated 06.02.2008, but same have not been received. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of Norms Committee.		

28	Case No.:80/32/83- ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:44/82- ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:05102115	Defer

	01/83/050/01502/AM08/	05/24/040/00562/AM08/	68 05.11.2007	Date:08.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) NLT 99% under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/81/050/00446/AM08/	RLA File : 03/95/040/00813/AM08/	Lic.No/Date:03104507 07 19.11.2007	Defer Date:22.04.2008
29	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(((3-Methyl-4-(2,2,2-Trifluoro Ethoxy)-2-Pyridinyl)-Methyl)Thio}-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

	Case No.:59/39/83-ALC1/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01638/AM08/	RLA File : 03/95/040/00791/AM08/	Lic.No/Date:03104516 58 27.11.2007	Defer Date:22.04.2008
30	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.			

	Case No.:31/39/83-ALC1/2007	Party Name:VIJAYASRI CHEMICALS	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01610/AM08/	RLA File : 09/24/040/00369/AM08/	Lic.No/Date:09100322 30 27.11.2007	Defer Date:22.04.2008
31	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) (OR) 2-N-Butyl-4-Chloro-5-Formylimidazole (BCFI) under para 4.7 of			

	HBP.		
	Committee decided to defer case for six weeks for comments of PI Division.		

32	Case No.:114/39/83-ALC1/2007	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Transferred to Different Section
	HQ File : 01/83/050/01693/AM08/	RLA File : 31/24/040/00293/AM08/	Lic.No/Date:3110031808 05.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Accuset-M-15 L Part No.46275 under para 4.7 of HBP. Committee decided to transfer case to DES-VII as export product pertains to Plastic Sector.			

33	Case No.:138/39/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01717/AM08/	RLA File : 03/95/040/00892/AM08/	Lic.No/Date:0310453332 10.12.2007	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP. Committee decided to examine the case on file.			

34	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01752/AM08/	RLA File : 03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Donepezil hydrochloride under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

35	Case No.:164/39/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2007	Status:Case Approved
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		04.03.2008		
HQ File : 01/83/050/01743/AM08/	RLA File : 03/94/040/00870/AM08/	Lic.No/Date:03104540 : 08 14.12.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel bisulphate under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/192/2006-PI-III dated 24.04.2007 decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.N o.	Import items	Qty. allowed per unit of export product
Clopidogrel Bisulphate	1kg	1.	Methanol	4.25kg/kg
		2.	Methylene Chloride	1.03kg/kg
		3.	Acetone	1.68kg/kg
		4.	Formic Acid	0.185kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

	Case No.:8/42/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/83/050/01784/AM08/	RLA File : 08/24/040/00227/AM08/	Lic.No/Date:08100693 22 02.01.2008	Defer Date:22.04.2008
36	Decision : Committee considered case as per agenda for ratification of norms for export product Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester) under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for six weeks.			

37	Case No.:1/44/82-ALC4/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2007 04.03.2008	Status:Case Deferred
	HQ File : 01/82/050/00463/AM08/	RLA File : 22/24/040/00056/AM08/	Lic.No/Date:22100074 84 21.02.2008	Defer Date:22.04.2008
	Decision : Committee considered case as per agenda for ratification of			

norms for export product Flucloxacillin Sodium Sterile under para 4.7 of HBP.

Committee decided to call for production and consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for six weeks.

Date:08.03.2008
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer